

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3784/2017

M.A. No. 1909/2018

New Delhi, this the 11th day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ms. Keerthi Jalli, IAS (2013 Batch)
Aged 28 years,
D/o Shri Kanakaiah Jalli,
Posted as Staff Officer to Chief Secretary,
Govt. of Assam, Group 'A'
Block-C, 3rd Floor,
Dispur (Assam) – 781006.

.. Applicant

(By Advocate : Shri Ajesh Luthra)

Versus

1. Union of India,
Through its Secretary,
Ministry of Personnel, Public Grievances and Pensions,
Department of Personnel and Training,
North Block, New Delhi.

2. The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-110069.

.. Respondents

(By Advocate : Shri Piyush Gaur for R-1 and
Shri R.N. Singh with Shri R.V. Sinha for R-2)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the applicant submits that the applicant would be satisfied, if

she is permitted to make a fresh representation, in the changed circumstances, to the respondents and the respondents may be directed to consider the same, in accordance with law, within a fixed timeframe.

2. In the circumstances, the O.A. is disposed of, without going into the merits of the case, by permitting the applicant to make an appropriate fresh representation to the respondents within two weeks from the date of receipt of a certified copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days therefrom. It is made clear that all the issues raised by both sides are kept open.

3. Pending MAs, if any, shall also stand disposed of. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /